

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 53 of 2013

15.05.13

Heard Mr. MF Qureshi, the learned counsel for the petitioner as well as Mr. H. Kharmih, the learned Addl. PP.

Registry is directed to examine the bail application whether it is filed in consonant with Judgment & Order passed in CrI. Revn. P. (SH) No. 37 of 2013, dated 13.05.13 and placed the matter before this Court on 16.05.13.

In the meantime, the Addl. PP is directed to produce the CD before the Court on 16.05.13.

List this matter accordingly.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 54 of 2013

15.05.13

Heard Mr. MF Qureshi, the learned counsel for the petitioner as well as Mr. H. Kharmih, the learned Addl. PP.

Registry is directed to examine the bail application whether it is filed in consonant with Judgment & Order passed in CrI. Revn. P. (SH) No. 37 of 2013, dated 13.05.13 and placed the matter before this Court on 16.05.13.

In the meantime, the Addl. PP is directed to produce the CD before the Court on 16.05.13.

List this matter accordingly.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 52 of 2013

15.05.13

Heard Ms. B. Debroy, the learned counsel for the petitioner as well as Mr. R Gurung, the learned Addl. PP.

On perusal of the application, it is found that the impugned order passed by the Lower Court rejecting the bail application has not been annexed as submitted by Mr. R. Gurung, the learned Addl. PP.

The learned counsel for the petitioner further submits she want to withdraw the petition with a liberty to file afresh.

Prayer is allowed.

With this observation and direction, the matter stands disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(CrI) (SH) No. 7 of 2012

15.05.13

Heard Mr. R Gurung, the learned Addl. PP who submits that he has just received the para-wise comments and sought for sometime, as he is yet to file the counter affidavit.

Prayer is allowed.

List this matter in the usual course of time.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 45 of 2013

15.05.13

Heard Mr. HL. Shangreiso, the learned counsel for the petitioner who submits that the complainant has lodged a false FIR and the police has registered a case as Laban P.S. 44(5) 2013, U/s 420/447/379 IPC. As a result the petitioner/accused is in the apprehension that he may be arrested at any point of time. The learned counsel further contended that the disputes between the parties is civil in nature, therefore, the complainant should have approached the Civil Court instead of filing FIR.

In compliance to the order of this Court dated 10.05.13, CD is produced by Mr. AH Hazarika, learned Addl. PP who is present in the Court submits that the police is yet to recover some articles, so pre-arrest bail may not be considered.

I have perused the CD.

On perusal of the CD, it appears that some articles have already been seized by the police. If it is so, I am could not understand why the police did not arrest the accused till date.

I also do not find sufficient materials to my satisfaction to reject the plea for bail. Accordingly, pre-arrest bail is hereby allowed and in the event of arrest, the petitioner/accused be released with a sum of Rs. 50,000/- with one surety of the like amount on the following conditions.

- i) The petitioner/accused shall appear before the IO continuously for a week w.e.f. 16.05.13, thereafter as and when necessary by the IO.
- ii) The petitioner/accused shall cooperate with the IO and shall not tamper with any evidence or interfere with the investigation.
- iii) The petitioner/accused shall face trial as and when require.

With these observations & directions, this instant bail application is allowed and stands disposed of.

Registry is directed to return the CD to the Addl. PP along with copy of this order.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Petn.(SH) No. 28 of 2013

15.05.13

Heard Mr. ODV Ladia, the learned counsel for the petitioner as well as Mr. R Gurung, the learned Addl. PP.

The instant petition has been filed to quash the FIR dated 30.03.13 which is inter-related with WP(C) No. 45 of 2013. Therefore, I am of the view that it will be better that this matter be placed before the Court where the Writ Petition is pending.

Registry is directed to do the needful.

List this matter accordingly.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Rev.P.(SH) No. 9 of 2013

15.05.13

Heard Mr. S Thapa, the learned counsel for the petitioner who submits that the party intends to withdraw the matter and not interested to pursue further as the matter has become infructuous.

Considering the submission advanced by the learned counsel, the matter is closed and disposed of on being infructuous.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Rev.P.(SH) No. 10 of 2013

15.05.13

Heard Mr. S Thapa, the learned counsel for the petitioner who submits that the party intends to withdraw the matter and not interested to pursue further as the matter has become infructuous.

Considering the submission advanced by the learned counsel, the matter is closed and disposed of on being infructuous.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(Crl) (SH) No. 1 of 2013**

15.05.13

None appeared for on behalf of the petitioner.

Mr. S Sen Gupta, the learned Addl. PP submits that he has already filed the counter affidavit, so the matter may be fixed for hearing.

List this matter for hearing in the usual course of time.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(Crl) (SH) No. 2 of 2013

15.05.13

None appeared for on behalf of the petitioner.

Mr. S Sen Gupta, the learned Addl. PP submits that he has already filed the counter affidavit, so the matter may be fixed for hearing.

List this matter for hearing in the usual course of time.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(CrI) (SH) No. 3 of 2013

15.05.13

None appeared for on behalf of the petitioner.

Mr. S Sen Gupta, the learned Addl. PP submits that he has already filed the counter affidavit, so the matter may be fixed for hearing.

List this matter for hearing in the usual course of time.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Petn(SH) No. 23 of 2012

15.05.13

Heard Mr. MF Qureshi, the learned counsel for the petitioner.

None appeared for on behalf of the respondent.

List this matter for Judgment & Order on 20.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Petn(SH) No. 68 of 2011

15.05.13

Heard Mr. B Bhattacharjee, the learned counsel for the petitioner as well as Mr. HS Thangkhiew, the learned senior counsel for the respondent.

List this matter for Judgment & Order on 20.05.13.

JUDGE

V. Lyndem.

